

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.552 of 2006.

Allahabad, this the 5th day of June, 2006.

Hon'ble Mr. A.K. Singh, Member-A
Hon'ble Mr. K. Elango, Member-J

Krishna Deo, son of sri Kailash Nath Sharma,
Resident of Village and Post Office- Majhwan,
District- Mirzapur.

...Applicant.

(By Advocate : Shri M.N. Singh
Shri Mahesh Narain Singh.

Versus

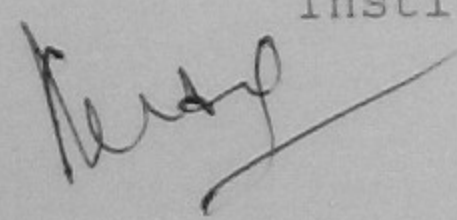
1. Union of India through the Secretary,
Department of Post and Telegraph,
Ministry of Telecommunications,
Government of India, New Delhi.
2. Post Master General, G.P.O., Allahabad.
3. Superintendent of Post Office,
Mirzapur Division, Mirzapur.

...Respondents.

ORDER

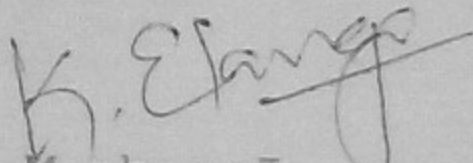
By Hon'ble Me. A.K. Singh, A.M. :-

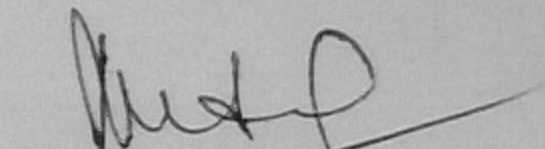
The applicant i.e. Krishna Deo (of the address given in the OA) joined the post of EDBPM on 25.1.1994 at Majhwan, Mirzapur and rendered his service on the post for a period of 2 ½ years. He was appointed in place of Shanker Dutta Tripathi, who was removed in pursuance of Departmental proceedings. Subsequently, after a period of 2 ½ years, he was reinstated in the service, leading to the termination of the appointment of the applicant as he was working in his place as a substitute. On 12.3.2006 on account of sudden demise of Shanker Dutta Tripathi, the post of EDBPM has again fallen vacant. The applicant has submitted an application for his re-engagement on that post, in view of his experience of 2 ½ years of working on the aforesaid post. He has also under gone a training course in the job imparted by the Departmental Training Institute.



2. The learned counsel for the applicant submits that he will be satisfied if the respondents are directed to consider his application dated 21.3.2006 addressed to Superintendent of Post Office, Mirzapur Mandal for re-engagement in the aforesaid post.

3. We are considered view that the applicant has already worked on that post for about 2 ½ years and has also under gone training for the aforesaid post of Branch Post Master. His case does merit consideration we feel that interests of justice will be met if the respondents are directed to consider the application dated 21.3.2006 of the applicant for his re-engagement for the post of EDBPM on the grounds mentioned above. In case, the respondents are not in a position to accede to the request of the applicant, he may pass a speaking order stating the reasons for their decision within a period of two months from the date of receipt of copy of this order. The applicant will however be at liberty to come up before this Tribunal again for redressal of his grievances. The OA is disposed of in the above manner. No costs.


Member-J


Member-A

RKM/